

9

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 156/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company	Unistar Metals Pvt.Ltd. -Vs- Hari Machines Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Sandip Kejriwal Abhishek Sekdar	Operational Creditor	[Signature] 01.02.18
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ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service on the corporate debtor. Operational creditor is to serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 22/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)

ORDER

The Court for the reasons stated in the order dated 12.12.17 is of the opinion that the petition filed by the petitioner is not maintainable and the same is dismissed. The costs of the proceedings are awarded to the respondent. The petition is dismissed with costs. The respondent is directed to pay the costs of the proceedings within 14 days from today.